

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

.... Applicant/petitioner

v.

Victory Infratech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Sharad Tyagi & Ms. Krati Chouhan, Advs.

For the Respondent

Mr. Ashutosh Gupta, Mr. Gaurav Rana &

Mr. Abhishek Aggarwal, Advs.

ORDER

Ld. Counsel for the corporate debtor makes an oral request that on 26.07.2019 the respondents were ordered to be proceeded exparte. Ld. Counsel further seeks indulgence of the Court and states that the corporate debtor has approached for defending the said application and request to recall the order and allow the corporate debtor to file appearance. Considering the submission made by the Ld. Counsel order dated 26.07.2019 is recalled the respondent is allowed to file appearance. Let the vakalatnama be filed within three days and reply be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 04.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)